

(b) whether Circle Headquarter of BSNL was also shifted to Jammu from Srinagar and continues to operate from Jammu; and

(c) the reasons for not shifting BSNL Circle Headquarter back to Srinagar and the expected date of its shifting back to Srinagar?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Sir, the headquarter of Jammu & Kashmir (J&K) Telecom circle, BSNL was shifted from Srinagar to Jammu in early 1990. Since 2007, the headquarter of J&K Telecom circle BSNL moves from Jammu to Srinagar and *vice versa* with the Durbar as per the schedule of the State Government.

(c) Does not apply in view of (a) and (b) above.

Biometric Enrolment Services

1298. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that DOEACC Society has invited Request For Quotation (RFQ) for Biometric Enrolment Services for approximately 55 crore citizen;

(b) whether it is also a fact that due to higher rate of Earnest Money Deposit (EMD) fixed by DOEACC, only 30 companies out of 300 empanelled agencies have participated in RFQ;

(c) if so, the reasons for such a drastic step for ignoring healthy competition;

(d) whether Government would probe the matter in the interest of transparency; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Sir.

(b) and (c) The Earnest Money Deposit (EMD) for each zone has been fixed on the basis of General Financial Rules (GFR) 2005 which indicates that the EMD should be 2 to 5% of the estimated value of the goods to be procured (Rule 157 Bid Security). The EMD amount in the instant

case is in the range of 2.29% - 2.46% for various zones. Out of 184 agencies empanelled with UID Authority of India, 31 bidders have submitted bids.

(d) and (e) Do not arise.

Pricing methodology for charging for excess spectrum

1299. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Minister has declared a cap on 4.4 MHz of GSM spectrum for all licencees who were awarded UAS licences/spectrum on or after 10 January, 2008;

(b) whether this cap will also be applicable to UAS licencees who got licences before 10 January, 2008;

(c) if so, what will be the pricing methodology for charging for spectrum beyond the established contracted amount in each of the above cases; and

(d) by when Government would finalise its decision in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) No, Sir.

(b) Does not arise.

(c) and (d) TRAI in its recommendations on "spectrum Management and Licensing Framework" dated 11th May 2010 has recommended that the limit on spectrum to be assigned to a service provider will be 2X8MHz for all service areas other than in Delhi and Mumbai where it will be 2X10MHz. Similarly for CDMA spectrum the Authority recommends that the limit on spectrum will be 2X5MHz for all service areas and 2X6.25 MHz in the Metro areas of Delhi and Mumbai. TRAI has made it further recommendations on 8th February 2011 on the pricing of the spectrum to be charged on allotments made beyond contracted spectrum. The above recommendations are under consideration by the Government.

Cyber attacks from other countries

1300. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Minister, during the recent meeting at ITU, mentioned that India was under cyber attack owing to malware/spyware of equivalent thereof from servers installed in the USA;